

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 292/(MAH)/2017
M.A. No. 501/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Ltd.
V/s
Bharti Defence and Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	MALHAR ZATAKIA	Advocate	} <i>Arny</i>
2	SUKANYA BAHUMIK	Advocate	
3	ANIKET NIMBALKAR	Advocate	

i/b AZB & Partners, Advocates for the Applicant

1.	MURTAZA KACHWALLA	ADVOCATE	} <i>hhl</i>
2.	LAKSHIKA SACHDEV	ADVOCATE	

i/b HSA ADVOCATES, ADVOCATES FOR THE RESPONDENT

: 2 :

ORDER

MA 501/2017 in CP No. 292/I&BP/NCLT/MB/MAH/2017

The Applicant/IRP Counsel as well as the Respondent's Counsel are present.

For having since the particulars of two Bank Guarantees have just now been supplied to the Respondent (State Bank of Travancore), the Counsel of the Respondent having said that they would pursue these two letters supplied by the Resolution Professional within two days hereof, at their request, list this matter for clarification over these two letters on **19.12.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)